National Company Law Tribunal

Allahabad Bench

CPNO. 38/A40/2017

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF ALLAHABAD BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 24.10.2017

NAME OF THE COMPANY: 1-COYAM Technologies Ltd
SECTION OF THE COMPANIES ACT: 59 of the companies Act of 2013

Designation SI. NO. 1.

Representation

Signature

2.0. 3.

CP No.38/ALD/2017

Advocate, Shri Shambhu Chopra for the petitioner. Advocate, Shri Syed Fahim along with Gopal Verma for Respondent No.1. Shri Prashant Burdhan for Respondent No.2.

Advocate Shri Shambhu Chopra on behalf of the petitioner, make such grievance that the petitioner was not given full inspection of the records of the Respondent Company. He filed an application under section 424(2) readwith Section 425 of the Companies Act, 2013.

A copy thereof be provided to the Respondent as well as spare copy be also given to the other respondent's counsel. The case is fixed for the reply.

The matter be listed on 23rd November, 2017.

Date: 24/10/2017

H.P. Chaturvedi, Member(Judicial)

Typed by P.K.Jyoti